

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-145(PB)/2022

IN THE MATTER OF:

Bank of Baroda Petitioner/Applicant
Vs.
Ajay Bhadauria Respondent

Order under Section of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Mr. Vinod Chaurasia, Adv.
For the RP : Mr. Sajjan Kumar Donkonia, RP in person
For the Respondent : Mr. Gautam Singh, Mr. Bhupender Singh, Mr.
Ankit Pandey, Mr. Atul Kumar, Advs.

ORDER

IA-3032/2022

Ld. Counsel Mr. Vinod Chaurasia appeared on behalf of the Financial Creditor.

Ld. Counsel Mr. Gautam Singh appeared on behalf of the Respondent.

Resolution Professional Mr. Sajjan Kumar Donkonia appeared in person and sought some more time to place some clarifications on his report. Time sought for is granted.

In the meanwhile, Ld. Counsel for the Respondent seeks some time to cure the defects including his vakalatnama.

At request and with consent of the parties, list the matter for a physical hearing **on 03.07.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)